In the National Company Law Tribunal Single Bench, Chennai

TCP/232/(IB)/CB/2017

Under Section 9 of the IBC, 2016

In the matter of

Metecno (India) Private Limited
V/s
Hyosan Automative India Private Limited

Order delivered on: 29.08.2017

For the Petitioner/OC: Shri T.R. Ramesh, Advocate For the Respondent/CD: Shri K.S. Ilangovan, Advocate

1. Under Consideration is a Company Petition filed by Metecno (India) Private Limited (in short, 'Petitioner/Operational Creditor') against Hyosan Automative India Private Limited (in short, 'Respondent/Corporate Debtor') under section 433 (e) and (f), 434 (i) (a) and 439 (i) (b) of the Companies Act, 1956 before the Hon'ble Madras High Court which has been transferred to this tribunal pursuant to the Companies (Transfer of Pending Proceedings) Rules, 2016. Now, pursuant to the Central Government notification number GSR 119(E) dated 07.12.2017, this petition needs determination as per the provisions of the Insolvency and Bankruptcy Code 2016 (In short, 'IB Code 2016').

discharging his functions under Section 20 of the I&B Code, 2016.

- 5. The Interim Resolution Professional is also directed to make public announcement as stipulated under section 15 of the IB Code 2016 within three days from the date, the copy of this Order is received.
- **6.** The Registry is also directed to communicate this Order to the Operational Creditor, the Corporate Debtor and the Interim Resolution Professional.
- 7. The details of Interim Insolvency Resolution Professional are as follows:-

Mr. Rabi Narayan Pal
Regn no. (IBBI/IPA-002/IP-N00289/2017-18/10847)
Aparajita No. 12, Old No. 122,
2nd floor, First sector, 6th Street
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K. ANANTHA PADMANABHA SWAMY Member (J)

RLS